

possession of the vessel and recover the Government debts as stipulated under the SDFC (Abolition) Act, 1986, and (iv) SCICI has been authorised to let the Port Trust dispose of the vessels wherever they have outstanding dues and remit the balance proceeds to SCICI.

As regards to rehabilitation programme, the Government of India announced a rehabilitation scheme on 4-4-1991 for the fishing companies assisted by erstwhile SDFC. Further relaxations were made in the scheme by the Government in April, 1992 in response to requests from the industry. The scheme envisages various concessions which include waiver of penal interest, recapitalisation of overdue amounts repayable over the balance life of the vessel, additional financial assistance for meeting increased cost of acquisition of vessels and assistance for repairs and modifications of vessels. On receipt of further representation, from deep sea fishing industry, the GOI have constituted a high level Technical Committee in the Ministry of Food Processing industries to look into the problems of the industry.

[Translation]

Airport at Patna

4834. SHRI RAM TAHAL CHOUHARY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the National Airports Authority has signed any contract with the National Buildings Construction Corporation to make available management services for construction of airport at Patna;

(b) if so, the details thereof; including the value of the contract;

(c) whether such agreements have been signed in respect of some other airports also; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) National Buildings Construction Corporation (NBCC) has been commissioned by National Airports Authority to provide construction and contract management service for expansion and modification of terminal building, resurfacing of runway, taxi track and apron at Patna airport costing

Rs. 810 lakhs. The fee to be paid to NBCC is Rs. 40 lacs.

(c) and (d) Agreements have been signed with the NBCC to provide construction and contract management services for construction of new terminal buildings at Vadodara and Bhubaneswar, resurfacing of runway, taxiway and apron at Vadodara and technical building and control tower at Delhi airport costing Rs. 4285 lacs. Fees payable to NBCC for these projects are Rs. 237 lacs.

[English]

Andhra Pradesh Cooperative Central Agricultural Development Bank

4835. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FINANCE be pleased to state:

(a) whether the Andhra Pradesh Cooperative Central Agricultural Development Bank has requested the Union Government for sanction of loan to the sanctioned schemes instead of subscription to special development debentures as at present;

(b) if so, the details thereof and;

(c) the decision taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) The Government of Andhra Pradesh have made a request to the Government of India in Ministry of Agriculture that the present system of floatation of Debentures by the Andhra Pradesh Cooperative Central Agricultural Development Bank is time consuming and accordingly contribution should be made in the form of loan.

(c) Contribution to the Special Development Debentures is made by NABARD, State Government and Central Government and the change in procedure has to be approved by all subscribers.

Composite Hill Compensatory Allowance

4836. MAJ. GEN. (RETD.) BHUWAN CHANDRA KIANDURI: Will the Minister of FINANCE be pleased to state: